वह कौनसा रूल है । क्या संविधान मे जो इन्स्ट्र-क्शन्स है कि पानियामेट के ढारा कानन पास करके इस तरह की रकम खर्च की जानी चाहिये । क्या उस नियम क ढारा खर्च किया जाता है या गवर्नमेंट ने अ ने रूल्स इस संबंध में बनाये हुए है जिसके ढारा वह खर्च करती है । अगर पालियामेंट के ढा ा इस तरह के रूल्स नहीं बनाये गये है, तो इन 20, 22 वर्षों तक क्यों नहीं बनाये गये है ।

SHRI P. C. SETHI: Sir, Parliament is supreme and we have been coming before Parliament for all the approvals and grants. I have nothing much to add. I would only like to say that it is not our intention that now that the Fund has been raised from Rs. 15 crores to Rs. 30 crores, therefore, we should go on it creasing the withdrawals from it. We vould certainly scrutinise it and keep the necessity of drawing from it to the minimum possible and we will try to mprove where improvements are necessary or possible.

THE VIC'-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question is :

"That the Bill be returned."

The motion vas adopted.

THE PETROL UM (AMENDMENT) B (LL, 1970

THE MINISTER OF STATE IN THE MINISTEY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): sir, I beg to move:

"That the Bill further to amend the Petroleun Act, 1934, as passed by the Lok Sabha, be taken into consideration '

Sir, the purpose of the Bill is very simple; it is absolutely an innocuous Bill. It only proposes to change certain references which are in the Foot-Pound-Second system to the metric system. The purpose has been mentioned in the Statement of Objects and Reasons of the Bill which I would like to repeat here or the information of the hon. Members.

"The Petrcleum Act, 1934, which relates to th import, transport, storage, product on, refining and blending of petroleum is based on Foot-Pound Second system. As a result of the introduction of the metric system of weights and measures, it is essential to revise the references to the Foot Pound Second system.

The nomenclature used in the Act for different grades of petroleum is not very satisfactory . . ."

In the original Act, "dangerous petroleum", "non-dangerous petroleum" and "heavy petroleum" are mentioned. Therefore, it is proposed to rationalise the nomenclature by revising it to "Petroleum Class A", "Petroleum Class B" and "Petroleum Class C", with regard to the flash-point which is mentioned in the amending Bill.

"Opportunity is also being taken to enhance the penalty for the violation of the provisions of the Act and remove other minor lacunae observed in the administration of the Act.

The Bill seeks to achieve the aforesaid objects."

Sir, to facilitate the discussion in the House, I would like to invite the attention of hon. Members to the significant amendments which are proposed to be made in the amending Bill.

The first one concerns the Preamble. In the Preamble of the existing Act, it is stated that this Act also relates to "other inflammable substances". As the Petroleum Act cannot be applied to "other inflammable substances" unless the same is declared as "dangerously inflammable" under the Inflammable Substances Act, it is proposed that the words "and other inflammable substances" in the Preamble of the existing Act may be deleted. This is the first amendment that has been suggested.

Then in section 2(b) of the existing Act, petroleum having a flash point below 76 degrees F has been defined as "dangerous petroleum". Petrolum other than "dangerous petroleum" has been termed as "non-dangerous petroleum" in the Act, e.g.. in sections 7 and 19, although the Act does not contain any specific definition of "non-dangerous petroleum." A further classification of petroleum as "heavy petroleum" has been introduced in the Petroleum Rules 1937 and its definition is given in rule 3(f) of the Rules. The present nomenclature, *i.e.*, "Dangerous Petroleum".

[Shri D. R. Chavan]

"Non-dangerous Petroleum" and "Heavy Petroleum" for the different grades of petroleum is not considered satisfactory. The term "Non-dangerous Petroleum" gives an incorrect impression that the petroleum belonging to this category is not dangerous for handling, storage, etc. In the amended Act, the above three grades of petroleum are being proposed to be termed as "Petroleum Class A", "Petroleum Class B" and "Petroleum Class C", depending upon the flash points of the petroleum.

Corresponding flash points for the three grades of petroleum are proposed to be expressed in the amended Act in the metric system. The metric equivalents in round figures have been arrived at taking into consideration the convenience of working and safety aspects.

Then in section 2(c) the words "flashing point" are proposed to be substituted by the words "flash point" as the latter term is universally used.

Then in Chapter I, section 7 of the existing Act permits transport or storage of non-dangerous petroleum (petroleum class B) in quantity not exceeding 500 gallons contained in a receptacle not exceeding 200 gallons. The exact metric equivalents of 500 gallons and 200 gallons are 2,273 liters and 909 liters respectively. These figures are proposed to be rounded off and made 2,500 litres and 1,000 litres respectively. The small proposed increase in the exemption limit should not affect safety significantly.

Sections 7 and 8 of the existing Act prescribe exemption for small quantities of Non-Dangerous Petroleum (Petroleum Class B) and Dangerous Petroleum (Petroleum Class A) respectively. The exemption in regard to Heavy Petroleum (Petroleum Člass C) is not incorporated in the Act but given in the Rules. Under Rules 109, 110, 111, and 112 given in Chapter V of the Petroleum Rules, 1937, storage of 10,000 gallons of Heavy Petroleum (Petroleum Class C) has been exempted subject to certain conditions. It is desirable that the exemption should be incorporated in the Act itself Consequently a new Sec-tion, Section 7 (ii) is proposed to be be inserted in the amended Act exempting transport and storage of Heavy Petroleum (Petroleum Class C) not exceeding 45,000 litres (9,900 gallons) provided that such petroleum is transported or stored in accordance with rules framed under section 4 of the Act.

Section 8 of the existing Act stipulates that no licence is needed for dangerous Petroleum (Petroleum Class A) not exceeding 6 gallons. The exact metric equivalent of 6 gallons is 27.3 litres which it is proposed to round off to 30 litres.

In Section 8(2) of the existing Act, receptacles of capacities 1 quart and 5 gallons have been prescribed. Corresponding capacities in metric system are 1.13 litres and 22.73 litres respectively. These are proposed to be rounded off to 1 litre and 25 litres respectively.

Section 9 exempts storage, etc. of 20 gallons and 6 gallons of Dangerous Petroleum (Petroleum Class A) under certain conditions. The metric equivalents of 20 gallons and 6 gallons are 91 litres and 27.3 litres respectively. The above figures are proposed to be rounded off to 100 litres and 30 litres respectively.

200 °F given in section 11 is proposed to be substituted by 93 °C. The exact metric equivalent of 200 °F is 93.3 °C.

Section 23 of the existing Act provides a maximum fine of Rs. 500 for the first offence and fine upto Rs. 2,000 for every subsequent offence. In 1960, the Delhi Administration detected -5 cases of unauthorised storage of Petroleum and the persons concerned were convicted and sentenced to fines ranging from Rs. 150 to Rs. 300. Questions were asked in the Lok Sabha in regard to the above offences and the steps taken to check such illegal storages. It was then considered that the penalty provided in the Act was rather mild.

The numbers of other major accidents from Petroleum which occurred during the period from 1959 to 1963 were as stated below :

1959			4	
1960	•	•	5	
1961			6	
1962			8	
1963	•	•	7	
			30	

The majority of the accidents took place in authorised premises and in most cases, they could be attributed to nonobservance of he satety rules and conditions, laid down in the Petroleum Rules. Fire and explosion risks in the case of some of he Petroleum products are acute and their use is progressively increasing in the country. If the penalty for violation of the safety rules and conditions is too mild; the parties concerned are prone to give less care and attention to their observance and thereby public safety is adversely affected. Taking all the asjects into consideration now it is proposed to enhance the sentence to simple imprisonment of one month or with fine which may extend to one thousand rupees or with both. For subsequent ffence, the imprisonment for three n onths and fine of Rs. 5,000 or both.

Section 27 of he existing Act is proposed to be a nended with a view to make it more comprehensive. The amended Section s based on provisions contained in sect in 8 of the Indian Explosives Act, 1 384.

In sub-section 3) of section 28 of the existing Act, a Commissioner of Police "in a Presidency Town" has been empowered to ho d inquiries into serious accidents with Petroleum. As now the Commissioner of Police are not only in the Presidency Towns of Calcutta, Bombay at d Madras but they have been appoin ed for the cities of Hyderabad and Secunderabad and for the city of Ahmed bad also and may be appointed for oth r important cities in future it is proposed that the words "in a Presidency 'own" in this Section should be deleted so as to cover Commissioners of Poli e appointed in any city in India.

Mr. Vice-Chaiman, I have brought out the significance of these amendments which are proposed to be made in the Petroleum Act. There are only certain references which are proposed to be changed because we have adopted the metric system of weights and measures. Therefore there is nothing except that we have converted Fahrenheit into Centigrade and we have also proposed to enhance the penal v. It is therefore a very simple measu e and I do not think that there would b any opposition from the hon. Members to this amending Bill and it will receive the unanimous approval of the House With these words, Sir, I move.

The question was proposed.

[THE VICE CHAIRMAN (SHRI RAM NIWAS MIRDHA) in the Chair]

श्री मन्द किशोर घटट (मध्य प्रदेश) : उप-सभाध्यक्ष महोदय, मैं माननीय पेट्रोलियम मिनिस्टर द्वारा प्रस्तावित बिल का अनुमोदन करता हूँ। वैसे इस बिल में जो बातें रखी गई हैं, वे इस उद्देश्य से रखी गई है कि इस बिल को रेशनलाइज किया आय, जो टम्से हैं उनको ठीक किया जाय और आज की हमारी आवश्यकताओं को देखते हुए जिस हिसाब से इस बिल की शक्ल होनी चाहिए वसे शक्ल इसे दी जाय ।

पैट्रोलियम उद्योग हमारे देश में दूसरे देशों की अपेक्षा नया है, फिर भी भारतवर्ष में पेट्रो-लियम उद्योग की जो उन्नति हो रही है, उसका बहुत अधिक महत्व है। यह महत्व इसलिए भी है कि जो हमारी नीति है देश की सुरक्षा के लिए, देश के विकास के लिए उसमें इस उद्योग का योगदान बढ़ रहा है। इसलिए इस उद्योग का बढ़ाने के लिए, अग्गे ले जाने के लिए जो भी कदम उठाना आवश्यक हो, वे उठाए जाने चाहिएं।

श्रीभन्, यद्यपि एक ओर हम कहते हैं कि हमारे देश में पेट्रोलियम उद्योग बहुत आगे बढ़ गया है, फिर भी दूसरी ओर बहुत से कैमिकल्स है और दूसरे इनग्रेडिएन्ट्स है, कूड़ आयल है, जिसका अभी तक आयात होता है। श्रीमन्, मैं आपके द्वारा मंत्री महोदय से यह जानना चाहवा हूं कि कितना समय और लगेगा जब हमारा देख इस उद्योग मे आत्म निर्मर हो जायगा और उसको दूसरे देशों का मुह नहीं देखना पड़ेगा।

इस समय जब मै इस उद्योग के बारे में कह रहा हूं, तो मैं माननीय मंत्री महोदय का घ्यान उन विदेशी तेल कम्पनियों की कार्यवाही की अपेर दिलाना चाहूंगा जो अभी तक नुराने जमाने मे रह रही हैं, जब उन्हे विदेशी साम्राज्यवाद का अंग्रेजों का संरक्षण, पेट्रनाइजेशन प्राप्त था। मझे खेढ के साथ कहना पडता है कि अभी भी उनके [श्री नन्द किशोर भट्ट]

व्यवहार में किसी प्रकार का परिवर्तन नहीं आया है । मैं इस सम्बन्ध में माननीय मंत्री महोदय को बधाई देता हूं जिस सख्ती से, जिस मजबूती से उन्होंने इन कम्पनियों के ऊपर कूड आयल की ीमत को कम करने के लिए जोर डाला ओर मजवूर किया कि कूड आयल की कीमत कम करे, वह वास्तव में सरकार का प्रशंसनीय कदम है और मै चाहता हूं कि आने वाले समय में इस प्रकार की प्रतिक्रियाव।दी कम्पनियों के साथ, जो अभी तक साम्राज्यवाद और उपनिवेशवाद का सपना देख रही है, ठीक से व्यवहार किया जाय । इसी प्रकार जोर देकर उनको बतलाना होगा कि अगर ये कम्पनियां इस देश में व्यापार करना चाहती है, तो उन्हे हमारी नोति के अनुसार, हमारी आवश्यकत। के अनुसार हमारे अनुशासन में रह कर काम करना होगा और अगर नहीं करेंगे, तो मुझे पूर्ण विक्वास है, सरकार इन तेल कम्पनियों का राष्ट्रीयकरण करने से पीछे नहीं हटेगी ।

श्रीमन्, ये कम्पनियां एक और तो तेल उद्योग से मनमाना पैसा कमा रही है और जिस तरीके से करोड़ो रुपया अभी तक कमाया है उसमे किसी प्रकार की कमी नही करना चाहती है...

दूमरी ओर उनका व्यवहार अपने कर्मचारियों के प्रति भी अच्छा नही है। मैं कहना चाहता हुं नभ्र शब्दो मे कि बर्मा शैल और एस्सो और कालटैक्स कपनियों का व्यवहार अपने कर्म-चारियों के साथ इतना स्वेच्छाचारी, खराब और समय से पिछड़ा हुआ है कि जहा एक और इंडियन आयल अपने कर्मचारियों के साथ अच्छा व्यवहार करती है। उनके साथ अच्छे एग्रीमेंट होते है, समझौते होते है, वहीं ये कपनिया अपनी शर्ते कर्मचारियो पर लादती है । उदाहरण के लिए मैं आपका ध्यान दिलाना चाहता ह कि इन कर्मचारियो की नौकरी सुरक्षित रहे इस दृष्टि से सरकार से मांग की गई थी और सके लिए कमीशन भी बैठा था। उस कमीशन ने कुछ सिफारिशे दी थी। मुझ अफसोस के साथ कहना पड़ता है कि उस कमीशन पर सरकार के हजारो रुपये खर्च हुए और उस में कर्मचारियों (Amdt.) Bill, 1970

के नुमाइन्दे भी गय और कपनियों ने भी अपने बडे बड वकीलों को भेजा, लेकिन जो उस की प्रमुख सिफारिशे हैं, उन पर अभी तक अमल नहीं किया जा रहा है । बल्कि उसका एक खराब परिणाम यह भी हुआ है कि उनकी बददिमागी बहुत ज्यादा बढ़ गयी है । उनके दिमाग मे यह कल्पना घर करती जा रही है क सरकार हमारा क्या कर लेगी। अधिक से अधिक अगर कर्मचारियों ने और जनता ने कोई जनमत उनके खिलाफ बनाया तो सरकार कोई एक कमीशन बैठा देगी और अगर कोई कमीशन बनेगा तो वह भी बड़े से बड़े वकीलों को ज्यादा से ज्यादा पसा दे कर अपने लिए रख सकते है और उस कमीशन को अपना काम पूरा करने मे साल दो साल लगवा सकते है और उसके बाद भी अगर वे उसकी बात न मानें तो सरकार कुछ नहीं करेगी यह उनकी धारणा है। तो जब भत्री महोदय इस बिल को आधुनिक ढंग पर लाना चाहते हैं, सभी ओनर्स पर बंदिश डाल रहे हैं, एक्सीडेंट्स के लिए भी क्रिमिनल लॉ के हिसाब से मैजिस्ट्रेट को इस बात का अधिकार है कि जहां भी इस तरह के इन्पलेमेबिल आर्टिकिल्स हो और उन की सुरक्षा का प्रबंध पूरा न हो तो वह कार्यवाही कर सकता है, इस सम्बन्ध में अभी जो एक नया प्राविधान इस बिल मे किया गया है, मैं उसका स्वागत करता हूं। यह इस बात को बतलाता है कि सरकार की नीयत साफ है और सरकार सख्ती के साथ आगे बढना चाहनी है और यह उद्योग जो सुरक्षा की दृष्टि से, देश के विकास की दृष्टि से और आगे आने वाले समय को देखते हुए बहुत ही महत्वपूर्ण उद्योग है, उसकी महत्ता को सरकार समझतो है और उस दृष्टि से ही उसने इस बिल को पुरःस्थापित किया है । तो श्रीमन्, मैं जहां बिल का अजुमोदन करता हू वहां माननीय मंत्रो जी से कहूगा कि मैने जिन बाों की ओर उनका ध्यान दिलाया है उन पर सरकार ध्यान रखेगी और विशेष कर विदेशी तेल कंपनियों के बारे में । अभी-अभी बैकों का राष्ट्रीयकरण कर चुके है और आधिक ढांचे को अधिक सूद करने के लिए दूसरे प्रगतिशील ,कदम उठा

Petroleum

जा रहे है, उस समग भी उनका खयाल है उन

की स्थिति इस देश में वैसी ही सुरक्षित बनी

gallons.

SHRI D, R. CHAVAN : About 200

SHRI BALACHANDRA MENON: In that case why should we not have a licence? So much kept by an individual can very well be licensed. Why should this generosity be shown? Why should you lose a few rupees which can come to the Government?

LOKANATH MISRA : SHRI The Naxalites are dangerous even without this.

SHRI BALACHANDRA MENON : I feel that the licence should be insisted upon.

Regarding section 14, apart from the punishment which is enhanced, if it is a case of repeated offence, the licence should be cancelled. It is not merely a question of giving him a higher punishment. He should be refused permission to keep on remaining in that trade.

The last point is about the accidents. The provision is quite good but I would also suggest that we insist on the big dealers and also the companies to have some insurance from which you can immediately pay the employees or the person who might suffer because of any possible accident in transport or storage of petroleum. That is all that I have to say.

श्री जी॰ बरबोरा (आसाम) : उपाध्यक्ष महोदय, इस बिल में कोई सराहनीय चीज नहीं है । क्लासिफिकेशन किया गया है पेट्रो लियम का ए, बी, सी कैटेगरी में और ट्रान्सपोर्टेशन के बारे में भी कुछ व्यवस्था की गयी है, लेकिन मैं तो समझता हूं कि बड़ी-बड़ी कंपनियों के एजेंट और आपके अफसर मिल कर इस क्लासिफिकेशन में जो लूप होल्स हैं, उनके कारण इस देश में पेट्रोलियम के व्यापार में कुछ धांघली और बढायगी इससे ज्यादा और कुछ होने वाला नहीं है।

आजादी के बाद 1948 में सरकार ने एक इंडस्ट्रियल पालिसी रिजोल्यूशन पास किया था और फिर 1956 में उ**से दो**हरा<mark>या गय</mark>ा

रहेगी जैसी कि अंग्रे तें के जमाने में थी। या उन को आई०सी०एस० अफसरों द्वारा जैसा संरक्षण मिलता था वैसा संग्झण भविष्य में] मिलता रहेगा। मैं चाहता हुं कि मंत्री जी इस बात का घ्यान रखें और उनकी गलतफहमियों को दूर करें और वे कम बारी जिन्होंने अपने जीवन भर उनका काम कि 'है, उनको अपनी नौकरी का संरक्षण मिलना चाहिए और जो देश के प्रगतिशील कानून ह, उनके अंतर्गत रह कर विदेशी कंपनियों का चाहिए कि समय की रफतार के साथ वे चले और अगर वे ऐसा नहीं करते तो उन्हे हम। री चुनौती के ालए तैयार रहना चाहिए । कूं 'आयल की कीमते कम की जाना उनके लिए गई-ओपेनर का काम होना चाहिए। अगर वे ऐस नहीं करते हैं, तो मैं समझता हं कि सरकार सरू ोे के साथ कदम उटायेगी और उनको सही र स्ते पर लायेगी ।

SHRI BALACHANDRA MENON (Kerala): Whil I feel that this industry should have been nationalised including its trar sportation, storage, etc. I do not want to speak about that now. That should have been done long ago and it is high 1 me that we take such a step. . 1

Regarding section 8, it says that no licence is needel now for transport or storage of a limited quantity of petroleum Classes A, B and C. That means up to 1,000 litr s you are now allow-ing private part es to store. It is a dangerous thing That individual who stores it need not have a licence. When there is no lice ice, even if there is an accident, there s quite a possibility of that man trying to escape and not inform you. Even if he informs, he will just be fined under section 14.

LOKANATH MISRA SHRI (Orissa) : A mitch is inflammable and so nobody should be allowed to possess it. Is it year contention?

SHRI BALACHANDRA MENON : It is not like that. It is about 1000 litres. How much will it come to?

आज जो आयल आसाम में आयल इन्डिय के जरिये निकलता है, वह कुड पब्लिक सेक्टर रिफानगों, गौहाटी और बरौती को 120 रुपय पर मैटिक टन आयल इंडिया बेचता है। उसी एग्रीमेंट के मुताबिक 20 साल तक यानी सन् 1978 तक आसाम आयल कम्पनी, जो **ब्रिटि**शर्स की है, को कुड सिर्फ 17.65 रुपये में दिय। जग्ए, यह दिया हुआ है। जहां पर कोस्ट एट वेल करीब 48 रुपये है, 48 रुपये तेल के निकालने का खच हो, उसको पब्लिक रिफाइनरीज को 120 रुपये पर मेटिक टन दिया जाए और ब्रिटिश कम्पनी को सिर्फ रुपये में दिया जाए, यह क्या 17.65 तरीका है। और वह एग्रीमेंट बनाया गया है श्री के०डी० मालवीय दारा जिनके बारे में यह ढंढोरा पीटा जाता है कि वे बहत बड़े सोशलिस्ट ਿਲੈ (Interruption) 1 जैसा मैंने कहा जो एग्रीमेंट बनाया गया, उसके मुताबिक ऋड ब्रिटिश आसाम कम्पनी को 17.65 रुपये में दिया जाए और वही कुड पब्लिक सेक्टर की जो रिफाइनरीज गौहाटी और बरौनी में हैं, उनको 120 रुपये के हिसाब से दिया जाए। यह सब चीजें हो रही है और उसी कारण आज देश में जो आयल इन्डिया है उसको नुकसान हो रहा है और उस नकसान को 18 करोड़ रुपये की सब्सीडी के रूप में देकर उसको चालु रखने की कोशिश की जा रही है। इससे ओ० एन० जी० सी० का कारोबर भी ठप हो रहा है। इसके बारे में मुझे इार्म से बोलना पड रहा है कि बी० ओ० सी० ने ओ० एन० जी० सी० का कारोबार ठप करने की साजिश रची है। यह सब चीज हो रही है। विदेशो तेल कम्पनियों का राष्ट्रीय-करण न होने से हम लोग विदेशी कम्पनियों के शोषण से मुक्त नही हो पाएंगे, समाजवाद तो बहुत दूर रहा। इसलिए मैं यह कहना चाहता हूं कि यह जो विधेयक है, यह बहुत सीमित है और इस विधेयक में कुछ भी नही है। आजादी के 23 साल में हम कुछ नहीं कर सके है। मैं कहंगा कि जल्दी से एक एसा स्टेप

श्री जी० वरबोरा]

और इन दोनों इडस्ट्रियल पालिसी रिजो-ल्यशन्स में मिनरल आयल को शेडयुन "ए" में रखा गयाथा। इसका मतलब यह था कि मिनरल आयल राष्ट्रीय महत्व की चस्तू **है**,लेकिन आज तक इस दिशा में कोई कदम नहीं उठाया गया है। अभी भी देश में विदेशी तेल कंपनियों का शोषण उसी ढग से चल रहा है जैस। कि ब्रिटिशर्स के जमा**ने** में था. बल्कि वह कुछ बढ़ गया है। मैं आसाम का रहने वाला ह। आसाम के हिस्से में भी कुछ तेल निकलता है और वह तेल निकालने का काम वहा एक बहुत पूरानी कंपनी है आसाम आयल कंपनी, उसके हाथ में है। साथ ही सरकार ने आयल एन्ड नेचुरल गस कमीशन की ओर से भी कूछ काम वहां शुरू किया लेकिन मझे ऐसा लगता है कि सरकार का कुछ ऐसा निःचय है कि आयल एन्ड नेचुरल गैस कमीजन का जो काम गुजरात मे है वह तो बढ़ाया जाय, लेकिन अग्साम में उस केपास जितना काम है वह उतना ही रहे, उससे ज्यादा न बढाया जाय और इसी लिए उस कमीशन का का म वहां ठप साहो रहा है। आसाम अथयल कंपनी जो पूरी तरह ब्रिटिश कपनी है, उसको बी० ओ० मी० चलाती है। उसका ताल्लुक एक आयल इडिया कंगनी से है और उसका काम भी ठीक तरह से नहीं चलता है। उस के बारे में पार्लियामेंट की एक कमेटी को राय है कि :

"The Oil India is in no hurry really to probe the oil reserves of Assam."

आज हमारे देश में सोशलिज्म का बहुत हल्ला है। मुझे बहुत दुःख के साथ कहना पडता है कि बहुत बड़े सोशलिस्ट जैसे श्री के० डी० मालवीय या श्री अशोक मेहता यहां देश में हुए है। लेकिन जब उन्होंने मिनिस्टर बन कर इस तेल के दफ्तर को चलाया तो वे बडे-बड़े एग्रीमेंट इन ब्रिटिश कपनियों के साथ वे ऐसे कर गये कि जो देश के लिए बहुत बड़ी शर्म की बात है।

Petroleum

लिया जाए विधेयक में जिससे विदेशी कम्प-नियों का शोषण खत्प हो और हमारे देश के हित में काम हो। यह वहत शर्म की बात है कि अ।ज हिन्दूस्तान में ब्रिटिश तेल कम्पनी या अमरिकन तेल कम्पनी से जो कुछ भी मिलता है, उसको अगर आप दूसरे देशों के जो एगीं-मेंट हैं, अरब देशों के विदेशों के साथ, तो आप यह पाएंगे कि व ां के लोगों को, अरब के लोगों को बहत काफी सुविधाएं उन एग्रो-मेंट्स में दी हुई है और विदेशों से उनको जितनी सुविधाएं मेलती हैं, उतनी हमारे हिन्द्रस्तान में नहीं मिलती । इस तरह से विदेशी कम्पनियों का शोषण करने का मौका हम देते रहे हैं और उनकी यह साजिश है कि हमारे यहां जो ड्रिंग आपरेशन्स है उन को रोक दिया जाए, उन्को ठप कर दिया जाए; क्योंकि हिन्दस्तान तेल के मामले में सैल्फ सफीशिएनट हो, यह विदेशी कम्पनियां नहीं चाहती है। उन लंगों का इन्ट्रेस्ट इसी में है कि कोस्टल लाइन में वे लोग बने रहे और तेल का व्यापार करने रहें और उसके ज्यादा दाम लेते रहें। उनके इस इन्ट्रेस्ट को हमें खत्म करना चाहिए ताकि यहां के लोगों का शोषण नहो ।

कूड के दाम का करने में अभी डा० सेन साहब कामयाब हुए। यह तो बडा अच्छा हुआ है। लेकिन बाजार में अब भी ज्यादा दाम पर वह मिल रहा है, क्योंकि एक्साइज ड्यूटी बढ़ी हुई है, और पेट्रोलिधम के लिए लोगों को ज्यादा ाम देना पड़ता है। उस को भी घटाने की होशिश कीजिए। इन सब चीजों को ध्यान में खते हुए आप एक काम्प्री-हैंसिव बिल लाइ ;, जिससे विदेशी शोषण भी खत्म हो और देश में तेल के व्यापार में हम लोग स्वावलम्बी वर्न और देश में लोगों को किफायत से तेल मित्रे, ऐसी कोई व्यवस्था हो।

SHRI CHITT₂, BASU (West Bengal): I quite agrae with the hon. Minister that this part cular piece of amending legislation is very simple innocuous, and nothing is to be discussed on this. 202

He has very innocently put forward that this Bill proposes to transform certain criteria of measurement, that is he wants to transform the measurements from gallon into litre. There are also some other questions regarding classification of petroleum etc. I wish that the hon. Minister had brought a legislation which could really measure the strength of our petroleum industry in the country, to what extent we have been able to attain self-sufficiency in the matter of oil, to measure the particular antinational role these foreign oil companies in our country have been playing since long; then only this Bill would have been a proper measure for the task we are confronted with.

He has referred to the question of classification and inflammability of petroleum. I think as a Petroleum Minister he should be well aware of the fact that oil politics is very inflammable throughout the world; it is the oil politics which have made certain areas very much inflammable and we think that the Indian politics should not be made inflammable by the oil politics of western countries. Therefore I would have been very much glad had there been a proposal from the side of the Government to bring forward a comprehensive legislative measure to end all these things and also provide us with a real measure to measure the strength and weaknesses of our oil policy, to measure in real terms the dependance of our country, to measure in real terms the extent to which we have been self-reliant in the matter of oil and I want to bring, through you, to the kind notice of the hon. Minister, Dr. Sen and Mr. Dr. D. R. Chavan he should not be D. R. but he should be dear that they will have to do something more comprehensive, not bring forward a certain piecemeal legislation as he has done in this case. I think Government the is quite well aware of the fact that the foreign oil compaines in the country still maintain their strong stranglehold over our oil industry and oil trade in our country. Sir, you may say that after the advent of freedom we have been able to launch the Indian Oil Corporation and that is a challenge to these foreign oil companies. I have no doubt that it is really a step which could meet the challenge of the foreign oil companies but the figures at my disposal show that it has ...

[Shri Chitta Basu]

not made sufficient progress on the path of attaining the commanding heights. You know, Sir, it is the well known vocabulary among us to say that the public sector should reach the commanding heights so that we can meet the challenge of the monopolists, capitalists particularly in this and case the oil cartels in our country. The Indian Oil Corporation has expanded its business; it has also to be noted that after the launching of the Indian Oil Corporation the foreign oil companies, the private oil companies, have also expanded their I have got facts to suggest that trade. there has been increase in trade and in the refinery capacity of about 34 per cent from 1961 to 1966. In 1961 while it was 5.65 million tonnes in 1966 it rose to 7.55 million tonnes. Therefore we see that the trade and refinery capacity of the foreign oil companies have increased even after the launching of the Indian Oil Corporation which should not have been if the Government was really very serious to meet the challenges of the oil cartels in our country. Not only that, it is also found that these foreign oil companies have increased their production capacity far in excess of their licensed capacity. Dr. Sen. I think, will agree with me; he was very much pleased to say sometime back in this House that these foreign oil companies did expand their production capacities which were kept concealed and hidden and that was also in breach Now, I ask Dr. Sen of the agreement. and Mr. D. R. Chavan, what made you submissive, what made you not to pounce upon the foreign oil companies when they broke their agreement by expanding their capacity which I call a hidden capacity, concealed capacity? You do not even lift your finger at them and even now you increase their produc-Therefore, they have intion capacity. creased their profit ratio. I am surprised to find that the Government of India, instead of strengthening the IOC, have taken certain steps and granted certain concessions to these foreign oil companies, which really put the IOC into difficulties. For example, I cite two instances. There have been certain distributive channels and I am reported that these have been placed at the disposal of the foreign oil companies and the private oil companies by way of allowing them to take advantage of the tapping-off point. The distributive lines were built by the public industry and the private oil companies were allowed to have their disbursing stations within the refinery and they have also been allowed to take advantage of despatching from the tapping-off point, which has a very long distance from the refinery. The distributive channels were made at the cost of the public sector industry and for the distribution they are not charged any distribution charges. They are given certain special facilities in order to reap more profit by distribution.

there is the question that Again. among the foreign and private companies there is some agreement or understanding for mutual exchange of products, but they do not care to come to a settlement with the IOC for that kind of mutual exchange of products, thereby forcing or compelling the IOC to sell things direct. Sometimes an element of freight is charged from the consumer and from the public sector industry. Therefore, even at the cost of the IOC the private oil companies are reaping big profits to their advantage and to the disadvantage of the public sector oil industry in our country. These have all contributed to the fabulous profits of the foreign oil companies. I have got one fact to suggest that the total investment of these foreign oil companies on these refineries is Rs. 57 crores, but from 1955-61, the companies remitted to their principals a sum of Rs. 83.19 crores by way of profits, depreciation, accruals, and other operational requirements with almost half of their present capacity. Naturally you will agree with me that on a total investment of Rs. 57 crores, they have already been able to remit an amount of Rs. 83.19 crores to their principals by way of profit and other accruals to them and yet our Government say that they are also fighting against imperialism, that they are also fighting for attaining self-reliance, that they are not conceding or yielding to the foreign oil companies. I have got other facts to show how the overseas remittances towards their share of overseas expenditure are there. I quote from the Report of the Shantilal Shah Committee which says that in 1968 Esso's remittances towards the share of overseas expenses and other services were Rs. 4.18 crores, Burmah-Shell Rs. 3.92 crores and Caltex, Rs. 0.90 crores, etc. Therefore, they are allowed higher remittances towards their share of the overseas office expenditure and thereby they have

depleted their prcfits here. I think you will agree with m if I refer to only two committees. The Damle Committee and the Talukdar (ommittee have commented on the hidden profits of the foreign oil companies. In spite of these things, our Petre eum Ministry is satisfied with bringing forward legislation converting the g llon into the litre. It looks as it it is he only task left with the Petroleum Ministry to meet the challenge of th day. Therefore, I think it is completely cowardly it is completely subm ssive it is completely out of tune for the Petroleum Ministry to come with this kind of proposal before this august House. They should, I think, be ser ous about fighting the imperialist domination, they must be scrious about e tablishing self-reliance in our and particularly we from the oil politics countr should get away which is very in lammable in other parts of the world.

There is a prowing requirement in our country. To lay, as far as my report goes, our requirement is about 13 million tonnes and it will rise to 23 million tonnes in the year 1972. In this connection, I wan to give some figures regarding the per capita consumption of petrol in this country and other countries, which wil indicate sufficiently to country's requirement what extent ou is there in the matter of petroleum. The per capita consumption in India is only 5 gallons. It is 600 gallons in the USA, 150 gallons in he UK and 105 gallons in the USSR. You will agree that with the advancem nt in technology and industry much nore petrol will be needed for our country. When our per capita consun ption is only 5 gallons, there is enough scope for the expansion of IOC. I think we are not taking sufficient mea ures in the matter of quickening or accelerating the pace. Somebody has referred to the question of nationalisation. I think this Government has not got the temerity to work for that, but a simple thing has been suggested by the Shantilal Shah Committee. I have got that Report with me, but you have already indicated that I have not muc i time. In this Report certain minor measures have been suggested. One is, there should be a National Com nission on Petroleum, one of the duties of which will be to renegotiate the greement. I am tempted to quote fron the Report, as to how these agreements have been entered into

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and what is the opinion of this Committee. We spend about Rs. 100 crores of foreign exchange on the import of crude every year. It is unfortunate that in regard to this item in regard to foreign exchange our agreements with the refineries are couched in terms which provide no assurance that the price paid for imports will be competitive. Thus we have already entered into an agreement which is not on the basis of it competitive. For this our foreign exchange bill ever increases and we have not got the temerity to do away with this agreement. The Shantilal Shah Committee have suggested that a commission should be set up which can re-negotiate in the interests of the nation the agreement with the foreign oil companies and your Government has not

shown the courage to do that. 5 р.м. I am also reported that there is Rustom crude which we have got, but we cannot ask the foreign oil companies to use that. We have to find our market outside. There are so many things. If the hon. Minister goes through the report. I think he goes through the report. will be shocked. He will be further inefficiency, shocked to know his his weak-kneed policy, his submissiveness, his cowardice. I think this discussion would at least boost the morale of the Petroleum Ministry to really work in the nation's interest, and not to work in a way subservient to the interests of the foreign oil cartel,

Before I conclude, I would only like to refer to the conditions of the workers of the foreign oil companies. I think our Petroleum Minister knows that there was a very serious retrenchment in the ESSO, Caltex and Burmah-Shell only because they wanted reinstatement of certain trade union leaders working in those offices or installations and they opposed rationalisation and automation. I find that while the trade of the foreign oil companies has increased in five years from 1961 to 1966, while their sales went up by 18.2 per cent, their manpower has been reduced by 28.3 per cent, thereby subjecting or exposing the workers of the foreign oil companies to insecurity of jobs. They have not got security of job. In order to provide security of jobs, in order to find out ways of providing security of jobs, several Committees were appointed. One was the Mehta Committee, a tripartite Committee, which made certain recommendations, which were not accepted by the Government. I think at the

[Shri Chitta Basu]

pressure of the foreign oil companies they were watered down. The foreign oil companies did not accept the proposals or the modified proposals given by the Government in order to safeguard the job security of the oil workers. The Gokhale Commission was set up by the Labour Ministry. Only a few days ago I put a question in this House that the Gokhale Commission has already submitted its report and what is the Government of India doing on the recommenadtions of the Gokhale Commission's report. The Labour Minister says that they have got nothing to do with the report of the Gokhale Commission. I think you will be tempted to learn what this reply says. It says: "Greater job security than presently available to the employees as indeed in other similarly placed undertakings may not be possible without fresh legislation". We have got Committees. They recom-mended they submitted reports. You did not act upon them. Now they say they cannot do without fresh legislation. Again it says: "The proposal to amend the Industrial Disputes Act, 1947, suitably is accordingly under consideration in consultation with employers, workers and other interest concerned." Now the oil workers have been thrown to the winds. What about this Gokhale Commission? This Gokhale Commission was set up only for the purpose of finding out ways and means to provide safeguards to the oil workers now being subjected to intimidation and oppression, naked oppression by the foreign oil cartels. Now you come out with a reply that you have got nothing to do with it, that nothing can be done with-out fresh legislation. Therefore, I think the Government would take into consideration all these things in this wider aspect instead of being satisfied with bringing forward such a piecemeal legislation, however innocuous and however harmless it may be. It may be innocuous to him, it may be harmless to him, but it is definitely detrimental, definitely harmful to the people of the country, to the national interests of the country. I think the Government of India would take appropriate note of that so that the situation may not become as inflammable as he has himself referred to.

श्री जगदीश प्रसाद मायुर (राजस्थान) : उपसभाध्यक्ष महोदय, मैं बोलना चाहता हूं । सेक्षेक्ट कमेटी मैं इसको भेजने का मेरा

संशोधन भी था। मेरा प्लेन लेट हो गया था, इसलिये नहीं आ सका । मुझे ज्यादा लम्बी बात नहीं करनी है।

महोदय, यह विधेयक जिस पर हम विचार कर रह है, इसको सेलेक्ट कमेटी में भेजने की दुष्टि से मैंने प्रस्ताव दिया था, लेकिन देरी से आने के कारण मैं दे नहीं सका। आज जिस विषय पर मंत्री महोदय विघेयक लेकर आए है और पैटोलियम के लिये जिस ढंग से उन्होंने कैटेगरीज की है, मैं यह सोचता हूं इस संबंध में मंत्रो जी को कुछ और विचार करने की भी आवश्यकता होगी. विशेष तौर से उस दिशा में कि पिछले दिनों यही मंत्री महोदय जो पेटोलियम और माइन्स विभाग के हैं, उन्होंने दवाओं के दाम तय करने के संबंध में एक आदेश निकाला था, सरकार की ओर से। मुझे लगता है उसका कुछ लाभ भी हआ होगा तो होगा भी, घीरे धीरे प्रोसेज में आकर। लेकिन जहां तक यह पेट्रोलियम का सवाल है और यह जो सारा का सारा इसका व्यापार हम करते है, यह सारा का सारा विदेशी कंपनियों के हाथ से होता है, जो इसका शोधन करते है और शोधन करने की दिशा में अभी भी हमारा देश आत्म-निर्भर नही है। इस कारण से इस संबंध में मंत्री महोदय कुछ गम्भीरता पूर्वक विचार करें। यह जो एक विषेयक लेकर आए हैं इस पर सम्पूर्ण रूप से, समग्र रूप से विचार करने की आवश्यकता है। जाज जो हम विदेशी कंप-नियों के ऊपर एक बैसिक इश्य पर निर्भर है, क्या इसके बारे में वह विचार रख सकते ਡੈ ।

दूसरे, उन्होंने जो कैटेगरी की है पेट्रो-लियम के "ए", "बी", सी" की, मैं चाहता हूं की मंत्री जी इसका स्पष्टीकरण करेंगे कि उनकी विशेष रूप से क्या मन्शा है। यहां पेट्रोलियम पर "ए" श्रेणी के लोगों को लाइ-सेन्स देने की व्यवस्था की है, "बी" श्रेणो के लोगो को लाइसेन्स देने की व्यवस्था नहीं की, लेकिन जहां तक यह बाकी के पेट्रोलियम

Petro'eum

के लाइसेन्स की व्यवस्था है और दूसरे जो सजा 👔

देने का उन्होने ।विजन किया है, यह सजा भी बहुत ज्यादा दी है। सै एक बात इस सबंध मे विशेष गप से कहना चाहता था राजस्थान से आने के कारण। कल ही पेट्रो-लियम मत्री जो यहा बैठे है, उनसे विशेष आग्रह करना चाहा । अभी पिछले दिनो राजस्थान की सरकार ने एव प्रपोजल उनके पास भेजा है और वह प्रोपोज गयह है कि सारे देश मे आज जो इन्डस्ट्रिय नाइजेशन की ओर सरकार का प्रयास चल र हा है, उसमे राजस्थान की दुष्टि से भी एक 'रफाइनरी की मांग, जो कि काडला के बदराह से हुई, माननीय मती महोदय देश के अत्र स्थापित करना चाहते है और काडला के बदरगाह से एक पाइप लाइन डाल कर उनर भारत के क्षेत्र मे एक रिफाइनरी डालने की व्यवस्था मरकार की ओ र से की जा रहे है। अब वह कहा होगा, इसके बारे में सा मेरिटस के आधार पर सरकार विचार क'। लेकिन अब तक भी सरकार, जहा तक ाग्रेस का सवाल है, राज-स्थान के लोग उसक साथ है, तो वह अपने काग्रेस सगठन के न ते से उस पर विचार करे। ले।कन जहातक विरोधी दलो का सवाल है, राजस्थान अभो तक केन्द्रीय सरकार की ोर से उद्योग देने की िट से, बिलकुल अछूता रहा है। अब यह भेडल रिफाइनरी चुकि राजस्थान में बाह ोज लाइन भी है, दूमरे सारे साधन भी हैं, २ जम्थान की सरकार और राजस्थान की जनता इस सारे प्रश्न पर एक हें और पिछले दिनो असम के अदर, एक प्रसग चला था रिफा नरी के लिये, और ऐसा लगा असम को बात मग्कार तूरन्त मानेगी लेकिन राजस्थान के अदर भी काडला के बदरगाह से आप पाइप लाइन डाल कर उत्तर भारतमे ला सकते [¦]। अग्ज हरियाणा और फरीदाबाद के इलाके । बहुत अच्छी इन्डस्ट्रीज है, उत्तर भारत मे बहत ज्यादा इन्डस्ट्रीज हैं, लेकिन एक राजस्यान ही ऐसा है, जहा पर अकाल की दष्टि से ो और दूसर्र दृष्टि से भो पिछडा हुआ धत है, तो यहा अगर

रोजगार देने की दृष्टि हे पेट्रो।लयम मी महोदय यह विधेयक लेकर सदन के सामने आए है, तो मै चाहूगा वे इस बारे मे स्पष्ट रूप आश्वासन दे दे । मै जानता हू कि वे सदन के अदर इस तरह का स्पष्ट रूप से आश्वासन नही देगे । लकिन इस विषय मे कम से कम जो राजस्थान की एक माग है, उसके वारे मे वे अवस्थ घ्यान देगे ।

SHRI D R CHAVAN. Mr. Vice-Chairman, Sir, I listened to the speeches of the hon. Members with rapt attention A number of hon. Members have said something about the foreign oil companies and urged the necessity of taking over or nationalising them. In that context, some hon Members have said about marketing by the Indian Oil Company And a point was made by one of the hon Members concerning self-sufficiency with regard to petroleum products

Sir, self-sufficiency has got two aspects, one is self-sufficiency in regard to production of crude oil and the other is self-sufficiency in respect of petroleum products Hon Members are aware that we have ten refineries in the public sector and some in the private sector. The capacity that has been created for processing the crude which is indigenously produced and also the crude that is imported from outside is nearly twenty million tonnes—that is the capacity that we have built up in the country—as on the 1st January, 1970. That is sufficient to meet our requirements as far as petroleum products are concerned. So far as petroleum products are concerned, in respect of major petroleum products, we reached self-sufficiency in the year 1967.

SHRI CHITTA BASU · Have we reached self-sufficiency?

SHRI D R CHAVAN. You must understand that petroleum products and crude oil, these are two different things. While making my speech, at the beginning, I said that there are two aspects one aspect is self-sufficiency in regard to production of indigenous crude and the second aspect is self-sufficiency in regard to petroleum products In that context I mentioned that about ten refineries have been built in our country

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during the last eight or ten years and that we have built up a capacity of twenty million tonnes. The demand for petroleum products is twenty million tonnes. It is true that it is likely to increase because the demand for petroleum products is increasing at the rate of 9.8 per cent and therefore it has been estimated, on certain studies made by the Indian Institute of Petroleum and other studies made by the Ministry, that go up to 34 The Governthis demand is likely to million tonnes by 1975. ment of India appointed one Expert Committee to go into the various aspects of increasing the refining capacity. The Committee has submitted its Report. That Report will be gone into by a Study Team which has been appointed.

Reference was made by my friend from Rajasthan as to why a refinery in Rajasthan should not be set up in order to meet the future petroleum demand. In that context he said that the Minister, though he might not be able to make a commitment on the floor of the House, should take his demand into consideration while taking a decision concerning the establishment of the eleventh refinery. It is likely to be somewhere in north-west India. I assure the hon. Member that it will be taken into consideration by the Study Team that has been appointed. But it will have to be based upon the decision of that Study Team. So far as we are concerned, the demand may be legitimate, I do not deny it. But we have to depend upon the techno-economic feasibility aspect which will be gone into by the Study Team of experts and any decision that will come from that Team will be the decision of the Government.

I was saying about self-sufficiency. When I was interrupted by my friend, I said that in respect of major petroleum products we reached self-sufficiency sometime in 1967 except in kerosene, lubricating oil and in small quantity of special grades of aviation fuels. It is expected that by 1972 when our Haldia Refinery is likely to go on stream, there would be self-sufficiency in respect of kerosene.

SHRI CHITTA BASU: What about the agreement you have entered into?

SHRI D. R. CHAVAN: I am coming to the agreement. Please listen. Then,

with regard to lubricating oils, till 1969. production of this item was confined to the Assam Oil Company's Digboi Re-finery and Barauni Oil Refinery. The total production from this was 75 thousand tonnes as against the total demand in the country of 4,95,000 tonnes of lubricating oil and greases. Recently, the lube-plant at Bombay and the lube-plant at Madras have gone on stream and by 1972-73 when the Haldia Refinery will also start producing lubricating oil, it is expected that during the years 1970, 1971, and 1973, the requirement of lubricating oil will be met from indigenous production to the extent of 64, 77 and 94 per cent respectively. Therefore, in respect of kerosene, there would be self-sufficiency in 1972 when Haldia goes on stream. So far as lubricating oil is concerned, as against a total demand of 4,95,000 tonnes, we were producing 75,000 tonnes in 1969. But the two plants have already gone into production, the lubeplant at Bombay and the lube-plant at And the third lube-plant is Madras. likely to go on stream in 1972 at Haldia. That will enable us to reach selfsufficiency of 94 per cent in 1973. This is with regard to self-sufficiency in respect of petroleum products.

Another point was made about the indigenous production of crude. Sir, there are three organisations which are producing crude oil. One is the ONGC, which is a Government of India concern. The other is Oil India Limited which is 50:50 per cent by the Government of India and Burmah Shell. And the third is the Assam Oil Company which is running the Refinery and producing crude oil at the Digboi Oil Fields. The Digboi Oil Fields are depleting. Thev are producing only 120 thousand tonnes Oil India Limited is proper annum. ducing 3.0 million tonnes and the ONGC, both in the western and eastern sectors producing nearly 3.6 million tonnes. Therefore the total indigenous production is about 6.7 million tonnes as against the total demand of 20 million tonnes. Therefore to meet the gap between the demand and the supply, we are called upon to import nearly 10 to 12 million tonnes of crude oil at a total cost of Rs. 100 crores. Therefore the ONGC concentrated on exploration -geological, geophysical and seismic. Wherever they are finding structures, they are testing it by drilling for the purpose of ascertaining whether a particular structure contains hydro-casm. We have started dilling in Aliabet Island, off-shore, and in Sarin-Mastagrh in Jammu and Kashmir. The exploration efforts are bein made. And as a result of the efforts r ade by the ONGC they have succeeded in discovering and delineating nearly 7 structures all over the country Out of these 87, 67 have already been trilled. They have got some success somewhere. Particularly the successes a e notable in the eastern and western se tors, that is in Gujarat and Assam areas. They have got a pro-ject in Jaisalme. You must be knowing, Sir. In Jaisalr er they have put in a number of well. But unfortunately the ONGC have no come across any hydro-carbon. They have got a project in Tamil Nadu. hey are drilling in the structure called the Karaikal Structure, they have put in about 10 wells, at a total cost of sor e crores of rupees. But unfortunately, he ONGC has not proved to be fortun; te.

श्वी जगदीश प्रााद माथुर : मैं मंत्री जी से एक बात निवेदन करना चाहता हूं और वह यह है कि पाकिस्तान के अन्दर सूई गैस का पता लगा लिया गया है, गगर राजस्थान में अभी तक इसका पता नही लगा पाया है । दोनों ही जगह पाकिस्तान और राजस्थान में एक ही कम्पनी काम कर रही है, लेकिन वहां पर तो इस कम्पनी ने गैः का पता लगा लिया है और हमारे यहां 3 भी तक पता नही चला है, तो इसके बारे में अरकार क्या कर रही है ।

SHRI D. R. CHAVAN: They were doing it for a long time. Actually it was contract drilling. It was drilling under contract ly a company. But the work has been taken over by the ONGC. They have put in a number of wells. But their effors are not met with success. The O'NGC is charged with the responsibility of carrying on exploratory work, seis nic survey work, all over the country and to discover new structures so that they can drill and find whether it ontains oil or gas. Therefore, the e forts are going on in Rajasthan also. In Karaikal structure in Tamil Nadu hey have put in about 10 wells, but u fortunately it has not proved to be a uccess. In U.P. they have put in three wells. In Punjab, they have put in four to five wells. The

sedimentary area in the country is 10,63,305 square kilometers. That is the area where you have to find whether there are structures by geological and geophysical methods. When the structures are found, then we have to find out the possibility of getting some hydro-carbon there, but not necessarily we get hydro-carbon there.

So far as self-sufficiency of petroleum products is concerned, in 1972, we will be self-sufficient in respect of items where we are not self-sufficient, i.e., kerosene, lubricating oils and other special grades of aviation gasoline.

Now about the crude oil production. Sir, we are actually producing 6.7 million tonnes of crude oil in the country. As a matter of fact in 1960 when O.N.G.C. started the exploratory work, the production of indigenous crude oil, was very little, may be about 5 lakh tonnes. As against that, we are producing 67 lakhs tonnes of crude oil in the country. Therefore, one cannot say, the O.N.G.C. has not done anything. It has done a very good job; Indian Oil has done a good job. You have to look in the context of what was our production ten years before when actually they started the work and what it is today. Then we should compare and contrast. It may not be as it should have been, because we want to meet the gap between the demand and supply, which is likely to increase. Our demand is likely to be 34 million tonnes in 1975 and the production according to the estimates made by the O.N.G.C. experts is likely to be about 10 million tonnes some time in 1974-75. Today, the gap is 10 million tonnes. In 1974-75 the gap is likely to be 20 million tonnes. Today we are required to spend 100 crores of rupees; in 1974-75, we will be required to spend 200 crores of rupees. Therefore, concentrated efforts are required to be made in the field of exploration to bridge the gap between demand and supply of indigenous crude.

SHRI CHITTA BASU: What about foreign oil companies?

SHRI D. R. CHAVAN: Now I come to foreign oil companies. Sir, nobody is interested in seeing that the foreign oil companies are here in the country. Sir, there are three foreign oil companies, i.e., Burma Shell, Esso and Caltex, and Digboi also, Digboi has got .5 million tonnes capacity and these

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three oil companies put together have got 7.5 million tonnes. There are other public sector refineries also. They are Barauni, Gauhati, Koyali, Cochin and Madras. Put together, they have got more than 11 million tonnes capacity. The public sector is getting a dominant position. Why am I mentioning that the public sector is getting a dominant position? You have to see in the context of the position that the public sector is getting in country's refining capacity and then the necessity as to whether we should acquire the private oil companies and all that.

Sir, these contracts were concluded some time in 1951-53, when in India there was no refinery, when there was very little indigenous production of crude in the country, at a time when there was no tanker fleet to carry imported crude in the country. Therefore, under these circumstances these agreements were concluded, may be disadvantageous to the country.

SHRI CHITTA BASU: You scrap it, that is the whole thing.

SHRI D. R. CHAVAN : They were given certain concessions and all that to import crude oil from the sources of their choice. Sir, the question is whether these companies could be taken over now. It has got to be remembered that these companies started refineries between 1951 and 1953. They have depreciated very much in value. Secondly, the question is this, whether it is necessary in the national interest to take such steps.

SHRI CHITTA BASU: It is in the national interest.

SHRI D. R. CHAVAN: The public sector is getting a dominant position. The Haldia refinery will go on stream in 1972 and then the 11th refinery will be in North-West India. That will also be in the public sector. No private company will be allowed to establish any refinery capacity in the country. Therefore, will it be in the national interest to acquire these companies and pay compensation—hundreds of crores of rupces—rupees which would be in foreign exchange?

Sir, we have tried our best to persuade these companies to bring down the prices. My honourable friends here have complimented the Government for achieving a notable success. The price that was being paid was 1.38dollar. The reduction of one cent in the crude oil price meant 54 lakhs of rupees. Government tried its best to persuade these compaines to bring down the prices because the prices are crashing in the international market. We applied a 7ł per cent cut from June, 1969. That cut was continued up to the middle of January, 1970. The companies did not agree. Subsequently a 20 per cent cut was applied and we told them, "Within one month if you do not listen to us, go back to your original capacity, which was only 4 million tonnes. Even then if you do not listen, the Government of India will take unilateral action without any negotiations : What that action will be. will not be disclosed." Then immediately, the compaines came down. As a result the prices of crude oil came down from 1.38 dollar to 1.28 dollar. That means a reduction of ten cents resulting in the saving of 5,40 crores of rupees to the country. This amount had been Therefore, going out of the country. it is wrong to say that the Government is not paying any attention to the hanky-panky business of the foreign oil companies. At the earliest whenever an opportunity presents, and the Govern-ment feels that it is in the national interest and it has got to be done. we will ask them to negotiate and modify these agreements. Government is almighty and powerful; nobody can stop Government from taking any the action. I hope, Sir, this will satisfy some of the honourable Members.

SHRI CHITTA BASU : What about foreign oil companies workers?

SHRI D. R. CHAVAN : I have noted this and I will take it up with the Labour Minister.

The other point, hon. Member from Rajasthan raised was concerning the classification. While mentioning about the classification, he mentioned about the licence which is to be given etc. I have not understood it. Therefore, concerning the classification, I must mention that there are a number of petroleum products; motor gasoline is there, naptha is there, liquid petroleum gas is there. These are called light distillates, which have got a quick flashing point of 23 degrees centigrade. These are classified "pet oleum class A." gasoline, aviation gasoline, Motor naptha, liquid petroleum gas-special boiling point spirit-t' ese come under "petroleum class A. Then "petroleum Class B" means pet oleum having a flash-point of 23 det rees centigrade and above but below 65 legrees centigrade. These are kerosene, mineral turpentine oil, H.S.D. These are the middle distillates having a higher flash point. Then Petroleum Class C efers to that which has a flash point of 65 degress C and above but below 93 degrees C, i.e. LDO, furnace oil, ϵ 'c. Therefore, when a person has to t ansport, store, etc., then the quantity to be stored or transported is decided with reference to the flash point of petrole im. If it is petroleum like motor gaso ene, etc., he will not be allowed to store a huge quantity. If it is LDO or HS), having a flash point as mentioned, ie will be allowed to store a larger c lantity. Therefore, for this purpose thi has been done. It is not that it has leen done only now. As I said, this Bil has been brought to amend the Petr leum Act 1934 which has been designed and framed on a very scientific basis. There was some rationale behind it.

श्री जगदीश प्रसाद माथुर : बी श्रेणी के कैरोसिन का वर्णन किया गया है। आपको पता होगा पिछले दिनों देश में तमाम ऐसी दुर्घटनार्थे हुई हैं। बसों में कैरोसिन ले जाने की आदत है लोगों को और कई बसों में 50 और 60 आ "मी तक मरे है, क्योंकि करोसिन के लिए होई व्यवस्था न रहने के कारण उनमें आग लग गयी है।

SHRI D. R. CHAVAN: That is because of violation of safety law. Therefore, in the mending Bill we have enhanced the sent nce. You have very well argued my point. The question was why the sentence has been enhanc-ed. You have given the reply that some people violate the safety rules and, therefore, there ar a number of accidents. So, the people should pay much more attention to he safety rules. That is why the sentence has been enhanced.

Sir, I think there is nothing special in the Bill. It onl' seeks to convert gallons into litres ind Fahrenheit into Centigrade. One gallon is equal to 4.546 Bill, 1970

litres. That is the equation. If it is 20, it is multiplied by this and rounded up; that is the figure which has been given. If it is 100, it is multiplied by this and rounded up. Therefore, there nothing extraordinary in the Bill. İS It is a very innocuous Bill. But some of the hon. Members raised some points and I believe I have replied to them within the short time that was at my disposal. I hope the hon. Members would support this amending Bill.

SHRI CHITTA BASU: Sir, he has not answered a very important question raised by me.

THE VICE CHAIRMAN (SHRI RAM NIWAS MIRDHA) : The hon. Minister has tried to cover quite a lot of ground which was not very relevant to the Bill also.

The question is:

further to amend "That the Bill the Petroleum Act, 1934, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

VICE-CHAIRMAN (SHRI THE Now we RAM NIWAS MIRDHA): shall take up clause by clause consideration.

Clauses 2 to 16 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI D. R. CHAVAN: Sir, I move; "That the Bill be passed".

The question was put and the motion was adopted.

SHRI CHITTA BASU : Sir, will the hon. Minister assure us that he will look into the matter raised by me?

VICE-CHAIRMAN (SHRI THE RAM NIWAS MIRDHA): All that the hon. Members have said will get due consideration.

COUNCIL THE NORTH-EASTERN BILL, 1970

MINISTER OF HOME AF-THE FAIRS (SHRI Y. B. CHAVAN): Sir, 1 move:

"That the Bill to provide for the setting up of a Council for the northeastern areas of India to be called the